

7A

OA 41/96

V. 2

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>of petition on the ground of jurisdiction. It is stated that Central Council for Research in Homoeopathy is a registered society, <del>an</del> independent body and is not notified to be covered under the CAT Act. The counsel for the petitioner seeks a short adjournment to satisfy the Court on the preliminary ground of jurisdiction. Adjournded to 8th of March, 1996. Mr. P.K. Mohapatra and Mr. A.S. Naidu appeared for OP NO. 3.</p> <p style="text-align: right;">S. N. Mohapatra Member (Adm.)</p>	<p>Notice with copy of the order of 16.1.96 may be sent to all respondees by Regd. post / A.D.</p> <p>The same copy of the order may also be given to the applicant's counsel.</p> <p style="text-align: right;">S. N. Mohapatra Member (Adm.)</p> <p>Recd. 18.3.96 S. N. Mohapatra 22.3.96</p>
4	8.3.96	<p>Shri D. Mohapatra, on behalf of Shri A.S. Naidu, appearing for Respondent No. 3 says that he has filed a memo challenging the jurisdiction of the C.A.T. to hear this application. He seeks time of one week. With the consent of the counsel Shri S. Patra, adjourned to 14.3.1996.</p> <p style="text-align: right;">S. N. Mohapatra Member (ADMINISTRATIVE)</p>	<p>Notice has been duly served on R-2 &amp; R-3.</p> <p style="text-align: right;">A. D. Mohapatra R-1 &amp; R-4 not returned.</p> <p style="text-align: right;">Mr. Ashok Mohanty, S.S. S.C. has appeared for all respondees.</p> <p style="text-align: right;">For admission &amp; further orders e.g. stay.</p>
5	14.3.96	<p>Learned counsel for the applicant Shri B. Mohanty and learned Senior Standing Counsel Shri Ashok Mohanty and A.S. Naidu, for the respondents, respectively, agree that this application is not maintainable because the C.A.T. has no jurisdiction to adjudicate the application. By a common consent the application is dismissed inlining on the ground of jurisdiction. The applicant, however is at liberty to pursue any other remedy available to him in law to redress his grievance before the appropriate forum.</p> <p style="text-align: right;">S. N. Mohapatra Member (ADMINISTRATIVE)</p>	<p style="text-align: right;">F. A. Mohapatra 15/2 Bench</p>